

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

BENCH, AT MUMBAI

COMPANY SCHEME APPLICATION NO. 358 OF 2017.

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder as in force from time to time;

AND

In the matter of Composite Scheme of Arrangement between Parekh Marine Agencies Pvt. Ltd., Seabridge Maritime Agencies Pvt. Ltd., Logistic Services Pvt. Ltd., PSC Ventures Pvt. Ltd., Parnovo Ventures Pvt. Ltd. ("Transferor Companies") with Parcorp Pvt. Ltd. ("Transferee Company") and Seabridge Projects Private Limited, Triton Marine Oil Field Services Private Limited, Seabridge Marine Agencies Private Limited, Parekh Marine Services Private Limited and PML Ventures Private Limited ("Resulting Companies") and their respective Shareholders

1. Parekh Marine Agencies Pvt. Ltd.,)
a private Company incorporated under)
the Companies Act, 1956 and having its)
registered office at 1, Navratan,)
P.D. Mello Rd, Mumbai 400 009)

MY

2. Seabridge Maritime Agencies Pvt. Ltd.)
a private Company incorporated under)
the Companies Act, 1956 and having its)
registered office at 109, Bajaj Bhavan,)
Nariman Point, Mumbai 400 021.)
3. Logistic Services Pvt. Ltd.)
a private Company incorporated under)
the Companies Act, 1956 and having its)
registered office at 1, Navrattan,)
69, P D Mello Road, Mumbai 400 009.)
Mumbai - 400 005.)
4. PSC Ventures Pvt. Ltd.,)
a private Company incorporated under)
the Companies Act, 2013 and having its)
registered office at Anchorage,)
CTS No. 275/B, Village Deonar,)
Off. Govandi Station Road,)
Govandi (East), Mumbai 400 088.)
5. Parnovo Ventures Pvt. Ltd.,)
a private Company incorporated under)
the Companies Act, 2013 and having its)
registered office at Anchorage,)
CTS No. 275/B, Village Deonar,)
Off. Govandi Station Road,)
Govandi (East), Mumbai 400 088.)

...Applicant
Companies



Mr. Ashish Kamat, Mr. Rohan Dakshini, Ms. Anuja Abhyankar, Ms. Nikita Mishra, Ms. Spenta Havewala, i/b M/s. Federal & Rashmikant, Advocates for the Applicant Companies.

Coram: SH. M. K. Shrawat, Hon'ble Member (J).

Date: 1st May, 2017

MINUTES OF THE ORDER

UPON the application of the Applicant Companies above named by a Company Application AND UPON HEARING Mr. Ashish Kamat, Mr. Rohan Dakshini, Ms. Anuja Abhyankar, Ms. Nikita Mishra, Ms. Spenta Havewala, i/b M/s. Federal & Rashmikant, Advocates for the Applicant Companies, AND UPON READING:

(i) 5 Affidavits of Service each dated 15th April 2017 filed in this Tribunal on 17th April 2017 by the respective Chairpersons appointed for the meetings of the Equity Shareholders of the Applicant Companies inter alia stating that the order of the Hon'ble Tribunal dated 5th April 2017 and the applicable rules of the Companies (Compromises, Arrangements and Amalgamations), 2016 regarding the service of the notice to the equity shareholders have been complied with by the respective Applicant Companies;

(ii) 5 Affidavits of Service each dated 15th April 2017 filed in this Tribunal on 18th April 2017 by the respective Directors of the Applicant Companies inter alia stating that the directions of the Hon'ble Tribunal contained in the said Order dated 5th April 2017 and applicable rules of the Companies (Compromises, Arrangements and Amalgamations), 2016 regarding the service of the notice of the meeting of the equity shareholders to the Authorities have been complied with by the respective Applicant Companies;

(iii) 5 Affidavits of Service each dated 15th April 2017 filed in this Tribunal on 18th April 2017 by the respective Directors of the Applicant Companies inter alia stating that the

orders of the Hon'ble Tribunal regarding the service of the notice of the meeting of the equity shareholders to the creditors stated therein have been complied with by the Applicant Companies; and

(iv) Reports dated 25th April 2017 of the respective Chairpersons of the Equity Shareholders meetings of the Applicant Companies filed in this Tribunal on 26th April 2017 pursuant to Rule 14 of the aforesaid Rules;

IT IS ORDERED THAT in view of the aforesaid compliance of the directions passed in the Order dated 5th April 2017 passed in the above Company Scheme Application, nothing further survives in the said Application and the same is accordingly allowed and disposed of.

Date: 1st May 2017

Sd/-
M. K. Shrawat,
Member (Judicial)